

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 365/TT/2018

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 in respect of two assets under “Transmission System associated with DGEN (1200 MW) of Torrent Power Limited in Western Region.
- Date of Hearing** : 24.5.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Powergrid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited & Ors.
- Parties present** : Shri Pankaj Sharma, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of transmission tariff from COD to 31.3.2019 for Asset 1: Extension of 220 kV Navsari (GIS) Sub-station: 2 nos. line bays and Asset 2: Extension of 400 kV Vadodara (GIS) Sub-station: 3 nos. of bays (2 nos. line bays and 1 no. bus reactor bay) including 1 x 125 MVAR, 400 kV bus reactor under “Transmission System associated with DGEN (1200 MW) of Torrent Power Limited in Western Region. He further submitted that only the bays at Navisarai and Vadodara Sub-stations are in the scope of the petitioner and the transmission line is to be executed by TBCB company with SCOD as May, 2018. He submitted that Asset-1 was put into commercial operation on 20.5.2018 and Asset-2 on 27.8.2018. He further submitted that during the meeting with CEA on 26.4.2017, the representative of DGEN Transmission Company Ltd. informed that they are unable to execute the transmission line due to financial constraints to which the petitioner expressed its inability as the work under its scope at that time was at advanced stage of execution and could not be stopped due to contractual obligations.

2. After hearing, the Commission directed the petitioner to file the following information on affidavit with an advance copy to the respondents by 17.6.2019:-

- (a) Status of DGEN Transmission Company Limited (DGEN TCL) TPS- Vadodara 400 kV D/C line and Navsari (Powergrid)-Bhestan (GETCO) 220 kV D/C line to



be implemented through TBCB route and furnish documents in support thereof, if any, in case it is executed.

- (b) The documents, if any, showing co-ordination made with DGEN TCL in connection with execution of the TBCB line.
- (c) Timeline schedule in number of months as per Investment Approval.
- (d) Copy of Implementation Agreement executed with DGEN TCL, if any.
- (e) Asset-wise reasons for cost variation.
- (f) Information for time over-run against each activity for the assets covered under the present petition in the format below:-

Asset (Asset- wise)	Activity	Period of activity				Remarks
		Planned		Achieved		
		From	To	From	To	
	LOA					
	Supplies (Construction material, Structures, equipment, etc.)					
	Civil works & Erection					
	Testing and COD					
	Any other Activities for time overrun , if any					

4. The respondents may file their reply by 24.6.2019 and the petitioner to file rejoinder, if any, by 30.6.2019. The parties are directed to comply with the directions within the specified timeline and no extension of time shall be granted.

5. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

